

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 219/2014
CA No. 09/2016
CA No. 22/2016
CA NO.28/2016 and
CA NO.21/2016
IN
CP NO. 10(ND)/2013
RT No.28/2016**

M/s Sudha Commercial Co. Ltd. ...Petitioner

Versus.

M/s Milkfood Ltd. & Ors. ...Respondents

Present: Mr. Kumarjit Banerjee, Mr. Mayank Sharma
and Sandeep Singh Josan, Advocates for petitioner.
Ms. Priya Deep, Advocate for respondents No.1 to 5 & 7.
Mr. Amit Aggarwal, Advocate for respondent No.6
Mr. Vijay Pal, Advocate for proposed respondent No.8

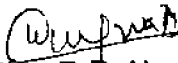
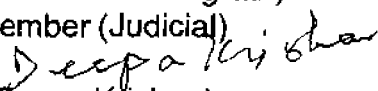
Learned counsel for proposed respondent No.8 seeks to file reply to CA No.09/2016, advance copy of which has already been given to the counsel for petitioner. Let the same be filed in the Registry during the course of the day. CA No.09 of 2016 along with CA No.22 of 2016 and CA No.219 of 2014 will be heard together and for that purpose the matter is fixed for 22.02.2017. Learned counsel for the parties are also directed to file written submissions on these applications by referring specifically to the relevant page numbers of the annexures and paragraphs of the judgements. It is also directed that in the compilation of judgements the index would indicate on which issue the judgement is being referred and which paragraph is relevant.

Quesada
Dr

CA No. 219/2014
CA No. 09/2016
CA No. 22/2016
CA NO.28/2016 and
CA NO.21/2016
IN
CP NO. 10(ND)/2013
RT No.28/2016

-2-

Written arguments be exchanged between the counsel for the parties in advance before the date fixed.


(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan)
Member(Technical)

January 30, 2017.
arora